NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

T.P. No. 158/621A/NCLT/AHM/2016(New)
C.A. No. 128/621A/CLB/MB/2013(Old)

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.1.2017

Name of the Company: Gujarat Natural Resource Pvt. Ltd.

Section of the Companies Act: Section 220 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

None present for Petitioners in spite of notice, in spite of direction and in spite of granting several adjournments.

As can be seen from the order dated 7.2.2015 passed by the Learned Member (Judicial), Company Law Board, Mumbai bench, Petitioners were directed to pay compounding fee of 1,50,000/-.

As can be seen from the note of the Bench Officer, Company Law Board, Mumbai Bench, the Petitioners have not deposited the compounding fees with CLB, Mumbai Bench.
Petitioners also not deposited the compounding fee before this Bench as per the information given by the Registry.

Hence, ROC, Gujarat, Ahmedabad is directed to proceed against the Petitioners according to law, including prosecution.

Communicate copy of this Order to ROC, Gujarat, Ahmedabad.

B. Rave 11.1.17

(BIKKI RAVEENDRA BABU)
MEMBER JUDICIAL

Dated this the 11th day of January, 2017.